

in the appointment of lecturers in the Physical Education in the Institute have come to their notice. However, the Vice-Chancellor is examining the matter in the light of objections received.

(b) and (c) In view of the above, the question does not arise.

[Translation]

### Mine Mishaps

1725. SHRI HARI KEWAL PRASAD: Will the Minister of LABOUR be pleased to state:

(a) the number of mishaps that occurred in various mines during 1990 and 1991 till date along with their names;

(b) the number of persons killed and injured in those mishaps and the compensation paid to the affected families; and

(c) the remedial measures taken by the Government to check recurrence of such mishaps?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c) The information is being collected and will be laid on the Table of the House.

12.00 hrs.

(Interruptions)

RE. TAPPING OF TELEPHONES OF POLITICAL LEADERS

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I have given a notice to you under Rule 193 to raise the issue of tapping of telephones of political leaders by the Karnataka Government. Telephones of 19 Leaders including a Union Minis-

ter associated with the Hon. Prime Minister and two former Chief Ministers have been tapped. The Government of Shri Ram Krishna Hegde had fallen on the same issue. My submission to you is that it is a very serious issue. Therefore, a full fledged discussion should be held on it in the House. This Government and also the previous Government had assured repeatedly that telephones of political leaders would not be tapped. Government of Karnataka have tapped the telephones despite these assurances. I, therefore, would like to request you to allow a full fledged discussion on the issue in the House under Rule 193 and the Government should state the position.

[English]

SHRI M. V. CHANDRASHEKARA MURTHY (Kanakapura): Sir, This is not the first time that we are discussing this vital and sensitive issue. This issue was widely discussed and agitated in this House even in 1988 and the then Chief Minister had to pay a heavy price and he resigned his Chief Ministership.

It is reported that telephones of several leaders in Karnataka are alleged to have been tapped. I am also one among the victims.

We have certain rights and duties to perform. More than that, we are having some privileges.

You tell us whether the Members of this House can function freely and effectively in such circumstances.

It is a gross violation of the democratic values and morale and ethics in public life.

I demand from both the Home Minister and the Minister for Communications to order a joint inquiry and to come before this House with a statement immediately.